

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
IB-940/ND/2020

IN THE MATTER OF:

M/s. Shri Garuna Management Service Pvt. Ltd.

...PETITIONER

Vs.

M/s. Amritsar MSW Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 19.10.2020

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor/F.C.

:Mr. Rohit Choudhry and Ms. Preeti, Advs.

For the Respondent/ Corporate-debtor

**:Mr. Ramji Srinivasan, Sr. Adv.,
Mr. Bishwajit Dubey, Ms. Surabhi Khattar and Mr. Prafful Goyal, Advs.**

ORDER

Heard the submissions made by the Learned Counsel for the Petitioner and the Learned Counsel for the Corporate-debtor. The Counsel for the Corporate-debtor has submitted that "vakalatnama" has been filed and also the reply of the matter has been filed and he prayed for condonation of eight days delay in filing the reply. Having heard the reasons for condonation of delay this Tribunal is satisfied and delay is condoned. Matter is adjourned to 20.11.2020 for final hearing.

- S d -

**(V.K. Subburaj)
Member (T)**

- S d -

**(P.S.N. Prasad)
Member(J)**

(Meenu)